

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO 71/2023 (CZ)

PETITIONER: KIRTI KUMAR SADASHIV BHATT

VERSUS

RESPONDENTS: NARMADA WATER RESOURCES &ORS.

INDEX

Sr.	PARTICULARS	ANNEXURE	PAGE
1.	Action taken Report on behalf of Respondent No. 8, MP PCB in compliance of NGT order dated 24.07.2024		1-7
2.	Letter No. 2136 dated 29.08.2024 of MP PCB Regional Office, Mandideep	R-8/1	8-10
3.	Letter No. 721 dated 30.08.2024 of MP PCB Regional Office Dhar	R-8/2	11-13
4.	Letter No. 1006 dated 06.09.2024 of MP PCB Regional Office Shahdol	R-8/3	14-16
5.	Letter No. 1009 dated 06.09.2024 of MP PCB Regional Office Shahdol	R-8/4	17-19
6.	Letter No. 1995 dated 04.09.2024 and Letter no. 669 dated 05.04.2024 of MP PCB Regional Office Bhopal.	R-8/5	20-25
7.	Letter No. 1997 dated 04.09.2024 and Letter no. 667 dated 05.04.2024 of MP PCB Regional Office Bhopal	R-8/6	26-31

8.	Letter No. 1210 dated 29.08.2024 and Letter no. 406 dated 20.05.2024 of MP PCB Regional Office Jabalpur	R-8/7	32-37
9.	Letter No. 1212 dated 29.08.2024 and Letter no. 405 dated 20.05.2024 of MP PCB Regional Office Jabalpur	R-8/8	38-43

Date: 09.09.2024

MPPCB

FILED BY

BHOPAL



PARUL BHADORIA

Advocate for MPPCB

Ph.No.:(+91)-8085977111;

Email: parul.bhadoria04@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL
ORIGINAL APPLICATION NO 71/2023 (CZ)

PETITIONER

KIRTI KUMAR SADASHIV BHATT

VERSUS

RESPONDENTS:

NARMADA WATER RESOURCES &
ORS.

ACTION TAKEN REPORT ON BEHALF OF MADHYA
PRADESH POLLUTION CONTROL BOARD IN
COMPLIANCE OF ORDER DATED 27.04.2024 (MPPCB)

IT IS MOST RESPECTFULLY SUBMITTED HERE IN UNDER:-

1. That, the instant petition pertains to the alleged discharge of untreated waste in River Narmada within the State of Madhya Pradesh. The petition was originally filed before the Hon'ble High Court of Gujarat at Ahmedabad as Writ Petition No. 274 of 2017. The petition was transferred by Hon'ble High Court of Gujarat to National Green Tribunal, Western Zonal Bench, Pune (Maharashtra) which was subsequently transferred to Central Zonal Bench at Bhopal vide Western Zonal Bench, Pune's order dated 24.05.2023.
2. That the answering respondent in the present case had already filed the following reports/reply in the present case:

SR.	DATE OF HON'BLE NGT ORDER	COMPLIANCE BY MP PCB
1.	Order dated 07.08.2023	Reply 05.09.2023
2.	Order Dated 30.10.2023	Report dated 06.12.2023
3.	Order Dated 08.12.20203	Report dated 09.01.2024
4.	Order Dated 10.01.2024	Report dated 01.03.2024
5.	Order Dated 10.04.2024	Report dated 23.07.2024

3. That the Hon'ble Tribunal had passed order dated 24.07.2024 and directed the MP PCB to submit the progress and action taken report in accordance with the order passed by this Tribunal in Original Application No. 606/2018.
4. That in this regard it is submitted that in compliance of the earlier orders passed in the present case the MP PCB had imposed the Environmental Compensation for violation of Solid Waste Management (SWM) Rules, 2016 and Sewage Discharge on Sixteen Urban Local Bodies (Eleven District) for the period 01.07.2020 to 31.10.2023. The Total EC imposed was about 79 Crores 44 Lacs Rupees and the details of the same are mentioned in the Action Taken Report filed by the PCB on 08.01.2024.
5. That in furtherance to the above proceedings it is submitted that the MP PCB has taken further action against the violating ULBS initiated the process of imposition of further EC for violation for the period 01.11.2023 to 30.06.2024 (eight months) as per the orders of the Hon'ble NGT in OA 606/2018. The details of the same is as follows in tabular form:

Sr.	Details of Violators	EC (Rs in Lac)	PERIOD	NOTICE
I.	CMO, Nagar Pallika Parishad, Naramadapuram	136 (Violation of SWMRules, 2016 and Sewage Discharge)	01.11.2023 to 30.06.2024 (Eight months)	Letter No. 2136 dated 29.08.2024 of MP PCB Regional Office, Mandideep R/8-1
II.	CMO, Nagar Pallika Parishad, Dhar	8 (Violation of SWM Rules, 2016)	01.11.2023 to 30.06.2024 (Eight months)	Letter No. 721 dated 30.08.2024 of MP PCB Regional Office Dhar R/8-2
III.	CMO, Nagar Parishad, Annupur	66 (Violation of SWM Rules, 2016 and Sewage Discharge)	01.11.2023 to 30.06.2024 (Eight months)	Letter No. 1006 dated 06.09.2024 of MP PCB Regional Office Shahdol R/8-3

IV.	CMO, Nagar Parishad, Dindori	216 (Violation of SWM Rules, 2016 and Sewage Discharge)	01.11.2023 to 30.06.2024 (Eight months)	Letter No. 1009 dated 06.09.2024 of MP PCB Regional Office Shahdol R/8-4
V.	CMO, Nagar Parishad, Budni	3 (Violation of SWM Rules, 2016 01.01.2024 to 30.06.2024)	01.01.2024 to 30.06.2024 (Six months)	Letter No. 1995 dated 04.09.2024 and Letter no. 669 dated 05.04.2024 of MP PCB Regional Office Bhopal. R/8-5
VI.	CMO, Nagar Parishad, Shahganj	6 (Violation of SWM Rules, 2016 01.01.2024 to 30.06.2024)	01.01.2024 to 30.06.2024 (Six months)	Letter No. 1997 dated 04.09.2024 and Letter no. 667 dated 05.04.2024 of MP PCB

				Regional Office Bhopal R/8-6
VII.	The Commissioner Nagar Pallika Nigam Jabalpur	240 (Sewage Discharge)	01.11.2023 to 30.06.2024 (Eight months)	Letter No. 1210 dated 29.08.2024 and Letter no. 406 dated 20.05.2024 of MP PCB Regional Office Jabalpur R-8/7
VIII.	CMO Nagar Pallika Parishad Mandla	168 (Sewage Discharge)	01.11.2023 to 30.06.2024 (Eight months)	Letter No. 121 dated 29.08.2024 and Letter no. 405 dated 20.05.2024 of MP PCB Regional Office Jabalpur R-8/8

6. That the compliance reports from the other regional offices of the MP PCB are awaited and shall be filed before the next date of hearing. That the MP PCB shall finalize the further EC imposed after consideration of the reply submitted by the respective ULBs, if any. MP PCB submits that the letter to respective District Collectors have been issued for recovery of the amount of EC imposed earlier.
7. That the MP PCB has also filed the Court cases under Water (Prevention and Control of Pollution) Act, 1974 and Section 17 in The Environment (Protection) Act, 1986 against the violating ULBs.
8. The Hon'ble Tribunal may kindly be pleased to take the aforesaid action taken report on record.

Place: Bhopal
Date: 09.09.2024

MPPCB

FILED BY



PARUL BHADORIA

Advocate for MPPCB

Ph.No.:(+91)-8085977111;

Email: parul.bhadoria04@gmail.com



**REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,**



Plot No. 28 C, Sector New, Industrial Area Mandideep, District - Raisen
Phone No. 07480-292564, E-mail :- romppcbmandideep@gmail.com

Sr. No. MPPCB/RO/MND/2024

Dated / /2024

To,

The Chief Municipal Officer,
Nagar Palika Parishad Narmadapuram,
District – Narmadapuram (M.P.)

Sub:- Imposition of Environment Compensation for the period 01.11.2023 to 30.06.2024 due to violation of directions of the Hon'ble National Green Tribunal, the provisions of section of 24 of Water (Prevention & Control of Pollution) act 1974 and the provisions of Solid Waste Management Rule, 2016, Notice there of.

Ref :-

1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023, 08.12.2023, 10.04.2024 & 24.07.2024
3. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
4. This office letters no. 2221 dated 15/12/2023 and 12 dated 02.01.2024.
5. Head Office, MPPCB Bhopal letter No. 1390/legal/NGT (CZ)/ PCB/2024 Bhopal Dated 22.04.2024.
6. Head Office, MPPCB Bhopal letter No. 122/Moni. Sec./NGT (CZ)/ PCB/2024 Bhopal Dated 23.08.2024.

-----00-----

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, You are the **Nagar Palika Parishad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the Solid Waste Management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023, 08.12.2023, 10.04.2024 & 24.07.2024 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Waster Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt discharge of untreated Sewage in Narmada River, violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2023 that:-

1. *After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.*
2. *Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.*
5. *Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **162 Lakhs** for period of violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of additional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Mandideep.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **72 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, MPPCB Mandideep vide **RO letter No. 2192 dt. 13.12.2023** and **RO letter No. 12 dt. 02.01.2024** has already directed you to pay environment compensation of Rs. **476 Lakhs** for period of violation from **01.07.2021 to 31.10.2023** within 15 days from the date of issue of the

(Handwritten signature)

directions, in the Member Secretary, MPPCB Environment Protection Fund NGT Account No. 6310001200000043 IFSC Code – PUNB0631000, Punjab National Bank, Bhopal, which has not been deposited till now

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period **01.11.2023 to 30.06.2024** as per table give below :-

Non Compliance									
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Bioremediation of Drains		Commencement of STP installation		Total (Rs in Lakh)
		S. No. of Non Compliance	Compe nsation (Rs in Lakh)		No. Of drains	Compe nsation (Rs in Lakh)	No. of STPs	Compe nsation (Rs in Lakh)	
Narmadapuram	Narmadapuram	2,3,7,10	8.00	8.00	01	40.00	01	80.00	136.00

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.11.2023 to 30.06.2024**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

For and On Behalf of
M.P. Pollution Control Board

(Abhay Saraf)
Regional Officer
MP Pollution Control Board
Mandideep, Raisen (M.P.)

Dated 29/10/2024

El.No. 2136 MPPCB/RO/MND/2024

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. District Collector, Narmadapuram (M.P.) for Information and necessary action Please.
3. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
4. Dr. Neeraj Verma, Chief Chemist (OIC), MPPCB, Bhopal (M.P.) for Information Please.

(Abhay Saraf)

Regional Officer

MP Pollution Control Board
Mandideep, Raisen (M.P.)



REGIONAL OFFICE, DHAR
M.P. POLLUTION CONTROL BOARD
Vikas Bhavan, Sector-2, Pithampur, District - Dhar
E-Mail ID- ropithampurmpcb@gmail.com

No. 721/RO DHAR/NGT/PCB/2024

Pithampur, Dated: 30/08/24

To,

✓
The Chief Municipal Officer,
Nagar Palika Parishad, Dharampuri,
District - Dhar (M.P.)

Sub:- Imposition of Environment Compensation for the period 01.07.2021 to 31.10.2023 due to violation of directions issued by Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016, Direction there of.

- Ref:-**
1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
 2. Head Office, MPPCB Bhopal letter No. 174, Dated 24.12.2021.
 3. Head Office, MPPCB Bhopal letter No. 1614, May 2022.
 4. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
 5. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023 & Dated 08.12.2023.
 6. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023 & letter No. 122, Dated 23.08.2024.
 7. This office letter no. 970, dated 29.12.2023.

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorised to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are an **Urban Local Body** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained valid authorization as per the provision of Solid Waste Management Rules, 2016 from the Board.

Whereas, as per order dated 31.10.2023, 08.12.2023, 10.04.2024 & 24.07.2024 in case no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officers to assess environment compensation with respect to violation of Solid Waste Management Rules, 2016.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issues. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till the date of compliance.
2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.04.2020 to 01.07.2020.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our office from time to time in the past.

Whereas, HO MPPCB vide letter No. 174, dt. 24.12.2021 has already directed you to pay environment compensation of Rs. 66 lakh for period of violation from 01.07.2020 to 31.12.2020 and Rs. 66 lakh by HO letter No. 1614, may 2022 for period of violation from 01.01.2021 to 30.06.2021. Total environment compensation of Rs. 132 Lacs. within 15 days from the date of issue of the direction, in the PD account number 051/1121/2019 of additional Secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan, Bhopal, which has not been deposited till now even after reminders given by HO MPPCB, Bhopal & RO MPPCB, Dhar.

Whereas, HO letter No. 1614 dt. 11.05.2022 has already issue the notice for imposing of environment compensation of Rs. 66 lakhs for period of violation from 01.01.2021 to 30.06.2021.

Whereas, MPPCB, Dhar Vide letter no. 970, dated 29.12.2023 has already directed you to pay environment compensation of Rs. 268 Lakhs for the period of violation from 01.07.2021 to 31.10.2023 within 15 days from the date of issue of the direction, in the Member Secretary,

MPPCB Environment Protection Fund NGT Account No.- 6310001200000043, IFSC Code - PUNB06310000, Punjab National Bank, Bhopal, which is not been deposited till now.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the **period 01.11.2023 to 30.06.2024** as per table give below :-

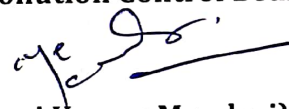
Non Compliance					Bioremediation of Drains		Commencement of STP Installation		Total (Rs in Lakh)	
ULBs Name	District	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)	No. of drains	Compensation (Rs. In Lakh)	No. of STP	Compensation (Rs. In Lakh)	
		S. No. of Non Compliance	Compensation (Rs in Lakh)							
Nagar Palika Parishad, Dharamपुरi	Dhar	10	08	00	08	02	00	01	00	08

Whereas, till date no reply of above referred notice date 29.12.2023 has been received from your end.

You are here by directed to pay Environmental Compensation of Rs. 08 Lakh of period of violation from 01.11.2023 to 30.06.2024 and Rs. 268 Lakh of period of violation from 01.07.2021 to 31.10.2023 within 15 days from the date of issue of these direction in the account of Member Secretary, MPPCB Environment Protection Fund NGT Account No.- 6310001200000043, IFSC Code - PUNB06310000, Punjab National Bank, Bhopal.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.


**For and On Behalf of
M.P. Pollution Control Board**


**(Manoj Kumar Mandrai)
Regional Officer
MP Pollution Control Board
Dhar (M.P.)**

No. /RO DHAR/NGT/PCB/2024 Pithampur, Dated:

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. District Collector, Collector office, District- Dhar (M.P.) for Information Please.
3. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
4. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.


**(Manoj Kumar Mandrai)
Regional Officer
MP Pollution Control Board
Dhar (M.P.)**



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोखला, बुधर रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax (07632) 248938 / E mail : ropcbshahdol@gmail.com



LiFE
Lifestyle for
Environment

S.No 1006 MPPCB/RO/SDL/2024
To,

Shahdol, Dated 6/9/2024

✓ The Chief Municipal Officer,
Nagar Parisad, Amarkantak,
District-Anuppur (M.P.)

Sub :- Imposition of Environment Compensation for the Period 01.11.2023 to 31.01.2024 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environment (Protection) Act, 1986 Notice Thereof.

Ref:- 1. NGT order date 25.02.2020, 28.02.2020 & 14.12.2020 in OA no 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Hon'ble NGT O.A. No. 71/2023 order dated 31.10.2023 & 18.12.2023.
3. MPPCB Head office order No. 198/Legal/PCB/2023 Bhopal, Dated 11.08.2023.
4. MPPCB Head Office, Bhopal letter no. 122/Monitoring section/ NGT (CZ)/PCB/2024 dated 23.08.2024.

---000---

WHEREAS, MP Pollution Control Board (MPPCB) is a Statutory body constituted under section 4 of the water (Prevention and Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment laws in the State.

WHEREAS, Regional Officer, MPPCB is authorized to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parishad/Nagar Parishad and it is the mandatory duty of Urban Local bodies/Cantonment Board to comply with the solid waste management Rules, 2016 as well as management and treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada River, which is violation of section 24 of Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, as per order on dated 31.10.2023 in case no. 71/2023 (Shri Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & Others), Hon'ble NGT, Zonal Bench, Bhopal has issued instruction to respective Regional Officer to access environmental compensation wrt discharge of untreated sewage in Narmada River in Amarkantak & Dindori Town.



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोखरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax (07652) 248938 / E mail : ropelshahadol@gmail.com



LIFE
Lifestyle for
Environment

WHEREAS, in OA no. 606/2018, "compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020. that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No 01 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per other local body from 01.04.2020 till compliance.
2. Continued Failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in the liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No.593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/States (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.
5. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of 5 Lakh pe month per drain by concerned local bodies/ States (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to access and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the timeline for levy of compensation from 01.04.2020 to 01.07.2020.

And whereas Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."

WHEREAS, there is no change in ground reality as observed during inspection done by our Officer's time to time in past.

WHEREAS, you have not complied with with the tasks and timelines given by The Hon'ble NGT, therefore you are liable to pay environmental compensation for period 01.11.2023 to 31.01.2024 as per table given below:-



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोखरा, बुढर रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax [07652] 248938 / E mail : ropcbshahadol@gmail.com

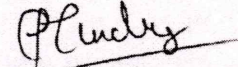


LIFE
Lifestyle for
Environment

Non Compliance									
ULB Name	District	Rules 22 of SWM Rules		Legacy waste Disposal Compen sation (Rs. in Lakhs)	Bioremediation of Drains		Commencement of STP installation		Total (Rs. in Lakhs)
		S.No. of Non Complia nce	Compe nsation (Rs. in Lakhs)		No. of Drains	Compe nsation (Rs. in Lakhs)	No. of STPs	Compen sation (Rs. in Lakhs)	
Amarka ntak	Anuppur	2,4,10	3	3	2	30	1	30	66

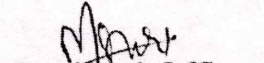
You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environmental compensation amount Rs. 66 Lakhs for the period of 01.11.2023 to 31.01.2024.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act, 1986.


Sub Engineer

M.P Pollution Control Board
Shahdol (M.P.)

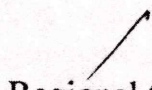
El. No. MPPCB/RO/SDL/2024
Copy To:-


Regional Officer

M.P Pollution Control Board
Shahdol (M.P.)

Shahdol, Dated / /2024

1. The Member Secretary, M.P. Pollution Control Board, Head Office, Bhopal (M.P.) for information please.
2. District Collector, Collector Office, District-Anuppur (M.P.) for information please.


Regional Officer
M.P Pollution Control Board
Shahdol (M.P.)



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोखरा, बुढर रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax [07652] 248998 / E mail : ropebshahadol@gmail.com



LIFE
Lifestyle for
Environment

S.No
To,

1004

MPPCB/RO/SDL/2024

Shahdol, Dated 6/9/2024

✓ The Chief Municipal Officer,
Nagar Parisad, Dindori,
District-Dindori (M.P.)

Sub :- Imposition of Environment Compensation for the Period 01.11.2023 to 30.06.2024 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules, 2016 U/s 5 of Environment (Protection) Act, 1986 Notice Thereof.

- Ref.:-
1. NGT order date 25.02.2020, 28.02.2020 & 14.12.2020 in OA no 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
 2. Hon'ble NGT O.A. No. 71/2023 order dated 31.10.2023 & 18.12.2023.
 3. MPPCB Head office order No. 198/Legal/PCB/2023 Bhopal, Dated 11.08.2023.
 4. MPPCB Head Office, Bhopal letter no. 122/Monitoring section/ NGT (CZ)/PCB/2024 dated 23.08.2024.

---000---

WHEREAS, MP Pollution Control Board (MPPCB) is a Statutory body constituted under section 4 of the water (Prevention and Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment laws in the State.

WHEREAS, Regional Officer, MPPCB is authorized to impose environmental compensation vide above referred MPPCB, HO, Bhopal order no. 198 dated 11.08.2023.

WHEREAS, you are the Nagar Palika Parishad/Nagar Parishad and it is the mandatory duty of Urban Local bodies/Cantonment Board to comply with the solid waste management Rules, 2016 as well as management and treatment of sewage of the town & to protect the natural water bodies from pollution.

WHEREAS, you are discharging untreated sewage from town into Narmada River, which is violation of section 24 of Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, as per order on dated 31.10.2023 in case no. 71/2023 (Shri Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & Others), Hon'ble NGT, Zonal Bench, Bhopal has issued instruction to respective Regional Officer to access environmental compensation wrt discharge of untreated sewage in Narmada River in Amarkantak & Dindori Town.

17



क्षेत्रीय कार्यालय
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
बाई पास चौक, गोखरा, बुढर रोड जिला शहडोल 484001 (म.प्र.)
Tel./Fax [07652] 248938 / E mail : ropeshahadol@gmail.com



WHEREAS, in OA no. 606/2018, "compliance of Solid Waste Management Rules, 2016 and other environment issues, Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed on 17.01.2020 & 25.02.2020. that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No 01 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh, Rs 5 Lakh per month per local body for population between 5 Lakh and 10 Lakh and Rs. 1 Lakh per month per local body from 01.04.2020 till compliance.
2. Continued Failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in the liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 05 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No.593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/States (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.
5. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020. Compensation is payable for failure to do so at the rate of 5 Lakh pe month per drain by concerned local bodies/ States (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, State PCB has been directed by NGT vide order dated 28.02.2020 to access and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, NGT vide its order dated 14.12.2020 has extended the timeline for levy of compensation from 01.04.2020 to 01.07.2020.

And whereas Hon'ble NGT vide its order dated 10.01.2020 has directed in Para 36(a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies."

WHEREAS, there is no change in ground reality as observed during inspection done by our Officer's time to time in past.

WHEREAS, you have not complied with with the tasks and timelines given by The Hon'ble NGT, therefore you are liable to pay environmental compensation for period 01.11.2023 to 30.06.2024 as per table given below:-



क्षेत्रीय कार्यालय

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

बाई पास चौक, गोखरा, बुढार रोड जिला शहडोल 484001 (म.प्र.)

Tel./Fax (07652) 248938 / E mail : ropcbshahdol@gmail.com

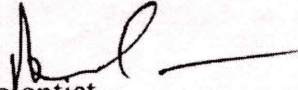


LIFE
Lifestyle for
Environment

Non Compliance									
ULB Name	District	Rules 22 of SWM Rules		Legacy waste Disposal Compen sation (Rs. in Lakhs)	Bioremediation of Drains		Commencement of STP installation		Total (Rs. in Lakhs)
		S.No. of Non Complia nce	Compe nsation (Rs. in Lakhs)		No. of Drains	Compe nsation (Rs. in Lakhs)	No. of STPs	Compen sation (Rs. in Lakhs)	
Dindori	Dindori	4,10	8	8	3	120	1	80	216

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environmental compensation amount Rs. 216 Lakhs for the period of 01.11.2023 to 30.06.2024.

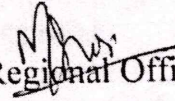
In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act, 1986.


Scientist

M.P Pollution Control Board
Shahdol (M.P.)


El. No. MPPCB/RO/SDL/2024
Copy To:-

1. The Member Secretary, M.P. Pollution Control Board, Head Office, Bhopal (M.P.) for information please.
2. District Collector, Collector Office, District-Dindori (M.P.) for information please.


Regional Officer

M.P Pollution Control Board
Shahdol (M.P.)

Shahdol, Dated / /2024


Regional Officer
M.P Pollution Control Board
Shahdol (M.P.)



**REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,
E-5 Paryavaran Parisar Arera Colony Bhopal – 16
Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com**



Sr. No. ¹⁹⁹⁵ MPPCB/RO/BPL/2024

Dated 4/9 /2024

To,

**The Chief Municipal Officer,
Nagar Parishad Budhni,
District – Sehore (M.P.)**

Sub:- Imposition of Environment Compensation for the period 01.04.2024 to 30.06.2024 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016. Notice thereof.

- Ref:-**
1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
 2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
 3. Hon'ble NGT OA No. 71/2023 order dated 31.10.2023, 08.12.2023, 10.04.2024 & 24.07.2024
 4. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
 5. This office notice no. 2654 dated 28.12.2023, notice no. 288 dated 14.02.2024, notice no. 669 dated 05.04.2024.
 6. Head office, MPPCB Bhopal letter No. 1390/legal/NGT (CZ)/PCB/2024 Bhopal dated 22.04.2024.

—————00—————

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorized to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Parisad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023, 08.12.2023, 10.04.2024 & 24.07.2024 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Waster Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Sehore Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. *After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month*

[Handwritten signature]

per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

2. *Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.*
5. *Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that *"if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*.

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of **Rs. 12 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of addional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of **Rs. 12 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, MPPCB, Bhopal vide **RO letter No. 288 dt. 14.02.2024** has already issued the notice for imposition of environmental compensation of **Rs. 42 Lakhs** for period of violation from **01.07.2021 to 31.12.2023**.

Whereas, MPPCB, Bhopal vide **RO letter No. 669 dt. 05.04.2024** has already issued the notice for imposition of environmental compensation of **Rs. 3 Lakhs** for period of violation from **01.01.2024 to 31.03.2024**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period **01.04.2024 to 30.06.2024** as per table give below :-


Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Budhni	Sehore	8, 10	03	00	03

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.04.2024 to 30.06.2024**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**



**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**

Dated 9/9 /2024

El.No. ¹⁹⁹⁶ MPPCB/RO/BPL/2024

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. District Collector, Sehore (M.P.), for information and necessary action Please.
3. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
4. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.


**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**



**REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,**



E-5 Paryavaran Parisar Arera Colony Bhopal – 16

Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com

Sr. No. **669** MPPCB/RO/BPL/2024

Dated **05/04/2024**

To,

**The Chief Municipal Officer,
Nagar Parishad Budhni,
District – Sehore (M.P.)**

Sub:- **Imposition of Environment Compensation for the period 01.01.2024 to 31.03.2024 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016. Notice there of.**

- Ref :-
1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
 2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
 3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.
 4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.
 5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
 6. This office notice no. 2654 dated 28.12.2023
 7. This office notice no. 288 dated 14.02.2024

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorized to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Parisad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. *After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for*

Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

2. Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.
3. Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.
4. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.
5. Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that "if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies".

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **12 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of additional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **12 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, MPPCB vide **HO letter No. 288 dt. 14.02.2024** has already issued the notice for imposition of environmental compensation of Rs. **42 Lakhs** for period of violation from **01.07.2021 to 31.12.2023**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period **01.01.2024 to 31.03.2024** as per table give below :-


Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Budhni	Sehore	8, 10	03	00	03

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.01.2024 to 31.03.2024**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**



**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**

Dated 05/04/2024

EI.No. 670 MPPCB/RO/BPL/2024

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.


**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**



**REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,
E-5 Paryavaran Parisar Arera Colony Bhopal – 16
Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com**



Sr. No. ~~1698~~ MPPCB/RO/BPL/2024

Dated 4/9 /2024

To,

**The Chief Municipal Officer,
Nagar Parishad Shahganj,
District – Sehore (M.P.)**

Sub:- Imposition of Environment Compensation for the period 01.04.2024 to 30.06.2024 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016. Notice thereof.

Ref:-

1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
3. Hon'ble NGT OA No. 71/2023 order dated 31.10.2023, 08.12.2023, 10.04.2024 & 24.07.2024
4. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
5. This office notice no. 2652 dated 28.12.2023, notice no. 290 dated 14.02.2024, notice no. 667 dated 05.04.2024.
6. Head office, MPPCB Bhopal letter No. 1390/legal/NGT (CZ)/PCB/2024 Bhopal dated 22.04.2024.

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorized to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Parisad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023, 10.04.2024 & 24.07.2024 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Waster Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Sehore Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. *After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month*

[Handwritten signature]

per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

2. *Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
3. *Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.*
4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.*
5. *Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*.

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **36 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of addional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **36 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, MPPCB vide **HO letter No. 290 dt. 14.02.2024** has already issued the notice for imposition of environmental compensation of Rs. **36 Lakhs** for period of violation from **01.07.2021 to 31.12.2023**.

Whereas, MPPCB, Bhopal vide **RO letter No. 667 dt. 05.04.2024** has already issued the notice for imposition of environmental compensation of Rs. **3 Lakhs** for period of violation from **01.01.2024 to 31.03.2024**.

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period **01.04.2024 to 30.06.2024** as per table give below :-

Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Shahganj	Sehore	8, 10	03	00	03

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.04.2024 to 30.06.2024**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**

9/1
**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**

Dated 4/9/2024

EI.No. 1998 MPPCB/RO/BPL/2024

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. District Collector, Sehore (M.P.), for information and necessary action Please.
3. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
4. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.

07/1
**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**



**REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,**



E-5 Paryavaran Parisar Arera Colony Bhopal – 16

Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com

Sr. No. **667** MPPCB/RO/BPL/2024

Dated **05/04/2024**

To,

**The Chief Municipal Officer,
Nagar Parishad Shahganj,
District – Sehore (M.P.)**

Sub:- Imposition of Environment Compensation for the period 01.01.2024 to 31.03.2024 due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rule, 2016, Notice there of.

- Ref :-**
1. NGT orders Dated 25.02.2020, 28.02.2020 & 14.12.2020 in OA no. 606/2018 "Compliance of Municipal Solid Waste Management Rules, 2016."
 2. Head Office order No. 198/legal/PCB/2023 Bhopal Dated 11.08.2023.
 3. Hon'ble NGT OA No. 71/2023 order Dated 31.10.2023.
 4. Hon'ble NGT OA No. 71/2023 order Dated 08.12.2023.
 5. Head Office, MPPCB Bhopal letter No. 3086/MSW/HOPCB/2023 Bhopal Dated 15.12.2023.
 6. This office notice no. 2652 dated 28.12.2023
 7. This office notice no. 290 dated 14.02.2024

—00—

Whereas MP Pollution control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws in the State.

Whereas, Regional Officer, MPPCB is authorized to impose environmental compensation Vide above referred MPPCB, HO, Bhopal order no. 198 Date 11.08.2023.

Whereas, You are the **Nagar Parisad** and it is the mandatory duty of Urban Local Bodies/Cantonment board to comply with the solid waste management Rules, 2016 as well as management & treatment of Sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & control of pollution) Act, 1974.

Whereas, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

Whereas, as per order on dated 31.10.2023 & 08.12.2023 in OA no. 71/2023 (Shri Kirti Kumar Sadashiv Bhat V/s Narmada Water Resource Department & Other), Hon'ble NGT Zonal Bench, Bhopal has issued instruction to respective Regional Officer to assess environment compensation wrt violation of Solid Waste Management Rules, 2016 and Legacy Waste in Narmadapuram Town.

Whereas, in OA No. 606/2018, compliance of Solid Waste Management Rules, 2016 and other Environment Issued. Hon'ble National Green Tribunal, Principal Bench, New Delhi Has directed on 17.01.2020 & 25.02.2023 that:-

1. After 31.03.2020 Failure to comply with Rule 22 of SWM Rules, From Serial No. 1 to 10, Every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakh, Rs. 5 Lakh per month per local body for

- Population between 5 Lakh and 10 Lakh and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.*
2. *Continued failure or every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 Lakh and Rs. 1 Lakh per month per other local body.*
 3. *Commencement of setting up of STPs by 31.03.2020 Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of order dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2020.*
 4. *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local Bodes/State (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f 01.04.2021.*
 5. *Interim Measures for Phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31.03.2020 compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in OA No. 593/2017 and 06.12.2019 in OA No. 673/2018) w.e.f. 01.04.2020.*

Whereas, State PCB has been directed by NGT vide order dated 28.02.2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

Whereas, NGT Vide its order dated 14.12.2020 has extended the time line for levy of compensation from 01.07.2022 to 31.12.2023.

And where as Hon'ble NGT vide its order dated 10.01.2020 has directed in para 36(a) that *"if the local bodies are unable to bear financial burben, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*.

Whereas, there is no change in ground reality as observed during inspection done by our officer's time to time in past.

Whereas, MPPCB vide **HO letter No. 174 dt. 24.12.2021** has already directed you to pay environment compensation of Rs. **36 Lakhs** for period of Violation from **01.07.2020 to 31.12.2020** within 15 days from the date of issue of the directions, in the P.D. account number 051/1121/2019 of additional secretary environment department in vindhyachal Treasury, Vindhyachal Bhawan Bhopal, which has not been deposited till now after reminders given by HO MPPCB, Bhopal & RO MPPCB Bhopal.

Whereas, MPPCB vide **HO letter No. 1614 dt. 11.05.2022** has already issued the notice for imposition of environmental compensation of Rs. **36 Lakhs** for period of violation from **01.01.2021 to 30.06.2021**.

Whereas, MPPCB vide **HO letter No. 290 dt. 14.02.2024** has already issued the notice for imposition of environmental compensation of Rs. **36 Lakhs** for period of violation from **01.07.2021 to 31.12.2023**.

R

Whereas, you have not complied with the tasks and timelines given by the Hon'ble NGT and continuous violation of Solid Waste Management Rules, 2016, till now, therefore you are liable to pay environment compensation for the period **01.01.2024 to 31.03.2024** as per table give below :-

Non Compliance					
ULBs Name	Distict	Rule 22 of SWM Rule 2016		Legacy waste Disposal Compensation (Rs in Lakh)	Total (Rs in Lakh)
		S.No. of Non Compliance	Compensation (Rs in Lakh)		
Budhni	Sehore	8, 10	03	00	03

You are hereby given an opportunity of 15 days to submit your reply/objections (if any) pertaining to above stated non compliance and deposition of the levied environment compensation amount for the period of **01.01.2024 to 31.03.2024**.

In case no reply is received within 15 days from the date of issue of this notice, above proposed environment compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (protection) Act, 1986.

This issues with the approval of competent authority. Kindly acknowledge the receipt of this letter.

**For and On Behalf of
M.P. Pollution Control Board**



**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**

El.No. 668 MPPCB/RO/BPL/2024

Dated 05/04/2024

Copy To:-

1. The Member Secretary, MP Pollution Control Board, Bhopal (M.P.) for Information Please.
2. Director (Environment), (Technical Section), MPPCB, Bhopal (M.P.) for Information Please.
3. Director (Environment), (Legal Section), MPPCB, Bhopal (M.P.) for Information Please.


**Regional Officer
MP Pollution Control Board
Bhopal (M.P.)**



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

No. 408 /ROPCB/2024

Jabalpur, Date: 20/5/2024

To,

The Chief Municipal Officer
Nagar Palika Parishad Mandla
Dist- Mandla

Sub-Execution of Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/11/2023 to 31/03/2024 for violating the provision of Solid Waste Management Rules 2023.

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018
"Compliance of Municipal Solid Waste Management Rules 2016"

2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023

4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

5- This office letter No. 2329 Dated 24/11/2023

6- NGT Order dated 06/03/2024 In O.A. No. 71/2023

7-This office Letter No. 143 Dated 18/04/2024

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 06/03/2024 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjhp@rediffmail.com

Bench Bhopal has issued instruction to assess environment compensation up to March-2024 wrt discharge of untreated sewage in Narmada River in Mandla Twon.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- *After 31 03 2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01 04 2020 till compliance.*
- 2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*
- 3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593 2017 and 06 12 2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
- 4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies State (in terms of orders dated 28 08 2019 in OA No. 593 2017 and 06 12 2019 in O.A. No. 673 2018) w.e.f. 01 04 2021*
- 5- *Interims measures for phytoremediation bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies State (in terms of orders dated 28 08 2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673 2018) w.e.f. 01 04 2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.



MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS Hon`ble NGT has issued order dated 08/12/2023 "The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules"

WHEREAS as per report of the site inspection dated 14/05/2024 carried by the Regional Office MPPCB you have not complied with the tasks and timelines given by Hon`ble NGT therefore you are liable to pay environmental compensation in the period 01/11/2023 to 31/03/2024 as per table given below: -

Non-Compliance									
ULB Name	District	Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Mandla	Mandla	2.4.10	05	N.A	02	NA	02	100	105


WHEREAS, till date no reply of above referred notice dated 18/04/2024 has been received from you end.

You are, hereby directed to pay Environment Compensation of Rs. 105 lakhs , of above direction. The amount shall be deposited in the following account -:

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under relevant Acts/Provisions.

For and on behalf of MPPCB


(Alok Kumar Jain)
Regional Officer

Jabalpur, Date: 12/05/24

Endt.No.:- 409/HOPCB/2024

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Mandla for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.


(Alok Kumar Jain)
Regional Officer



0/2

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

No. 1212 /ROPCB/2024

Jabalpur, Date: 29/18/2024

To,

The Chief Municipal Officer
Nagar Palika Parishad Mandla
Dist- Mandla

Sub-Imposing of Environmental Compensation for the period 01/04/2024 to 30/06/2024 due to violation of directions of the Hon'ble National Green Tribunal in the provision of section of 24 of water (Prevention & Control of Pollution) act 1974 and the provision of Solid Waste Management Rules 2016, Notice there of.

- Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"**
2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021
3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023
5- This office letter No. 2329 Dated 24/11/2023
6- NGT Order dated 06/03/2024 In O.A. No. 71/2023
7-This office Letter No. 143 Dated 18/04/2024
8-This office Letter No. 408 Dated 20/05/2024

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS as per the order on dated 06/03/2024 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to assess environment compensation up to March-2024 wrt discharge of untreated sewage in Narmada River in Mandla Twon.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench, New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- *After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.*
- 2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*
- 3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
- 4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
- 5- *Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "*if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies*"



MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS Hon'ble NGT has issued order dated 08/12/2023 "The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules"


WHEREAS as per report of the site inspection dated 17/07/2024 carried by the Regional Office MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/04/2024 to 30/06/2024 as per table given below: -

ULB Name	District	Non-Compliance							
		Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Mandla	Mandla	2,4,10	03	N.A	02	NA	02	60	63

You are, hereby, given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non-compliance and deposition of the levied environmental compensation amount for the period of 01/04/2024 to 30/06/2024

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.


(Alok Kumar Jain)
Regional Officer

 Jabalpur, Date: 12/9/2024

Endt.No.:-1213 /HOPCB/2024

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Mandla for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.


(Alok Kumar Jain)
Regional Officer





o/c

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

No. 1210 /ROPCB/2024

Jabalpur, Date: 29/18/2024

To,

The Commissioner
Nagar Palik Nigam Jabalpur
Dist- Jabalpur

Sub-Imposing of Environmental Compensation for the period 01/04/2024 to 30/06/2024 due to violation of directions of the Hon'ble National Green Tribunal in the provision of section of 24 of water (Prevention & Control of Pollution) act 1974 and the provision of Solid Waste Management Rules 2016, Notice there of

- Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"**
2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021
3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023
5-This office letter No. 2327 Dated 24/11/2023
6- NGT Order dated 06/03/2024 In O.A. No. 71/2023
7--This office letter No. 141 Dated 18/04/2024

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Nigam Jabalpur and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS as per the order on dated 06/03/2024 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Jabalpur Town.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS Hon`ble NGT has issued order dated 08/12/2023 “The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules”

WHEREAS as per report of the site inspection dated 07/08/2024 carried by the MPPCB you have not complied with the tasks and timelines given by Hon`ble NGT therefore you are liable to pay environmental compensation in the period 01/04/2024 to 30/06/2024 as per table given below: -

ULB Name	District	Rules 22 of SWM Rules 2016		Legacy waste disposal compensation in Rs.	Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)		No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Jabalpur	Jabalpur	2,4,10	N.A	N.A	03	NA	03	90	90

You are, hereby, given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non-compliance and deposition of the levied environmental compensation amount for the period of 01/04/2024 to 30/06/2024

In case no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.

Endt.No.:-1211 /HOPCB/2024

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Jabalpur for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)

Regional Officer

Jabalpur, Date: 29/8/24

(Alok Kumar Jain)

Regional Officer



MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppchjbp@rediffmail.com

o/c

No. 406 /ROPCB/2024

Jabalpur, Date: 20/5/2024

To,

The Commissioner
Nagar Palik Nigam Jabalpur
Dist- Jabalpur

Sub- Execution of the Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/11/2023 to 31/03/2024 for violating the provision of Solid Waste Management Rules 2023

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018

"Compliance of Municipal Solid Waste Management Rules 2016"

2-Head Office Letter No. 174/MSW/HOPCB/2021 Bhopal Dated 24/12/2021

3-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023

4-Hon'ble NGT Case No. 71/2023 order dated 31/10/2023

5-This office letter No. 2327 Dated 24/11/2023

6- NGT Order dated 06/03/2024 In O.A. No. 71/2023

7--This office letter No. 141 Dated 18/04/2024

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Nigam Jabalpur and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Narmada River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.



MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur

Phone (0761)-4042780, E- mail:it_romppcbjhp@rediffmail.com

WHEREAS as per the order on dated 06/03/2024 in case no 71/2023 (Kirtikumar Sadashiv Bhatt V/s Narmada Water Resource Department & others) Hon'ble NGT, Zonal Bench Bhopal has issued instruction to respective Regional officer to assess environment compensation wrt discharge of untreated sewage in Narmada River in Jabalpur Twon.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that:-

- 1- After 31 03 2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.
- 2- Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.
- 3- Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593 2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 4- Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593 2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021
- 5- Interims measures for phytoremediation bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673 2018) w.e.f. 01/04/2020)

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that "if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"



MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E- mail:it_romppcbjbp@rediffmail.com

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS Hon'ble NGT has issued order dated 08/12/2023 "The state Pollution Control Board is directed to assess the Environmental compensation district wise and to proceed further in accordance with rules"

WHEREAS as per report of the site inspection dated 15/05/2024 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation in the period 01/11/2023 to 31/03/2024 as per table given below: -

LB me	District	Rules 22 of SWM Rules 2016		Non-Compliance		Commencement of STP installation		Total Rs. In lakh	
		S. No of non-compliance	Compensation (Rs. In Lakh)	Legacy waste disposal compensation in Rs.	Bioremediation of Drains	No of STPs	Compensation (Rs. In Lakh)		
alpur	Jabalpur	2.4.10	N.A	N.A	No of Drain 03	Compensation in Rs. NA	No of STPs 03	150	150


WHEREAS, till date no reply of above referred notice dated 18/04/2024 has been received from you end.

You are, hereby directed to pay Environment Compensation of Rs. 150 lakhs, of above direction. The amount shall be deposited in the following account :-

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under relevant Acts/Provisions.


For and on behalf of MPPCB


(Alok Kumar Jain)
o/c Regional Officer
Jabalpur, Date: 20/5/24

Endt.No.:- 407 /HOPCB/2024

Copy to:-

- 1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
- 2- The District Collector, Jabalpur for information and necessary action.
- 3- Director (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.


(Alok Kumar Jain)
Regional Officer